CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

Zenotech Laboratories Limited

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This corrigendum ("Corrigendum") is being issued by ICICI Securities Limited, (the "Manager to the Offer") for and on behalf of Daiichi Sankyo Company, Limited ("Acquirer") pursuant to Regulations 10 and 12 of and as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 as amended ("Regulations") in connection with the open offer made by the Acquirer to the equity shareholders (other than the parties to the Share Purchase and Share Subscription Agreement dated June 11, 2008) of Zenotech Laboratories Limited ("Target Company or ZLL"), to acquire 68,86,000 fully paid-up equity shares of face value Rs. 10/- each representing 20% of the Emerging Voting Capital of ZLL ("Offer"). The Corrigendum is in continuation of, and should be read in conjunction with the Public Announcement published on Monday, January 19, 2009 ("PA") in The Financial Express, Jansatta and Vaartha, Hyderabad, the corrigendum published on March 2, 2009 ("First Corrigendum") in The Financial Express, Jansatta and Vaartha, Hyderabad, the corrigendum published on July 10, 2009 ("Second Corrigendum") in The Financial Express, Jansatta and Vaartha, Hyderabad, the Letter of Offer ("LOF") dispatched to the shareholders of ZLL on July 10, 2009 and the announcement dated July 14, 2009 ("Announcement") made on the Bombay Stock Exchange Limited ("BSE").

The shareholders of ZLL are requested to note the following:

1. Update on Litigation

Writ Petition before the Madras High Court (Madurai Bench)

As disclosed in the Announcement, on July 14, 2009 the Hon'ble Madras High Court (Madurai Bench) ("Madurai Bench") had, by its order, granted an interim injunction in connection with the Offer ("Madurai Bench Order"). As a result, the Offer, which was scheduled to open on July 15, 2009 in terms of the Second Corrigendum did not open on the scheduled date. Subsequently, by its order dated July 24, 2009, the Madurai Bench has dismissed the petition and the earlier Madurai Bench Order is no longer effective. In addition to the above and following the Madurai Bench Order, the Acquirer had filed a special leave petition before the Hon'ble Supreme Court of India (the "Supreme Court"). Based on the submissions made before the apex court, the Hon'ble Supreme Court by its order dated July 24, 2009 had granted a stay on any further proceedings in connection with the Madurai Bench Order. Following the order of the Supreme Court and in light of the dismissal of the subject petition by the Madurai Bench, the Acquirer has withdrawn the special leave petition filed before the Supreme Court.

Writ Petition before the Madras High Court

As disclosed in the Letter of Offer dated July 9, 2009, on January 29, 2009, a writ petition, under Article 226 of the Constitution of India had been filed by Mr. R. Guruswamy a shareholder of ZLL before the Hon'ble Madras High Court. Subsequently, by its order dated July 15, 2009, the Hon'ble Madras High Court has dismissed the petition.

Petition before the Company Law Board

As disclosed in the Letter of Offer dated July 9, 2009, a petition had been filed before the Company Law Board Chennai ("CLB") by Dr. Jayaram Chigurupati and others ("Petitioners") under Sections 397 and 398 read with sections 402, 403 and other applicable provisions of the Companies Act, 1956. By its order dated July 15, 2009, the CLB has ordered ZLL to convene a board meeting at its registered office on August 19, 2009. The meeting of the board will be to transact the following: (i) to adopt the annual accounts for the year ended March 31, 2008 and March 31, 2009; (ii) to approve the quarterly financial results for the quarter ended June 30, 2009; and (iii) to fix the date of the annual general meetings of ZLL.

Appeal before the Securities Appellate Tribunal

In addition, shareholders are also requested to note that Dr. Jayaram Chigurupati and Mr. Narayanan, both of whom are shareholders in ZLL have, against certain orders passed by the Securities and Exchange Board of India in connection with the Offer, filed appeals before the Securities Appellate Tribunal ("SAT"). These matters are scheduled to come up for admission and hearing on August 7, 2009 before SAT.

2. Revised schedule of activities

In view of the above, set forth below is the revised schedule of activities ("Revised Schedule") in respect of the Offer:

	Activity	Original Schedule	Revised schedule
1	Public Announcement Date	Monday, January 19, 2009	Monday, January 19, 2009
2	Specified Date*	Friday, February 13, 2009	Friday, February 13, 2009
3	Last date for announcement of a competitive bid	Sunday, February 8, 2009	Sunday, February 8, 2009
4	Date of First Corrigendum to the Public Announcement	Monday, March 2, 2009	Monday, March 2, 2009
5	Date of Second Corrigendum to the Public Announcement	Friday , July 10, 2009	Friday , July 10, 2009
6	Date of third Corrigendum to the Public Announcement	N/A	Wednesday August 5, 2009
7	Date by which Letter of Offer was dispatched to shareholders	Friday, July 10, 2009	Friday, July 10, 2009
8	Offer Opening Date	Wednesday, July 15, 2009	Tuesday, August 11, 2009
9	Last date for revising the Offer Price / number of Shares	Wednesday, July 22, 2009	Tuesday, August 18, 2009
10	Last date for withdrawing acceptance from the Offer	Tuesday, July 28, 2009	Tuesday, August 25, 2009
11	Date of Closure of the Offer	Monday, August 3, 2009	Monday, August 31, 2009
12	Date by which acceptance / rejection under the Offer would be intimated and the corresponding payment for the acquired shares and / or the unaccepted shares / share certificates will be credited / dispatched.	Monday, August 17, 2009	Monday, September 14, 2009

* Specified Date is only for the purpose of determining the names of the shareholders to whom the LOF was sent. Notwithstanding the preceding sentence, and subject to the terms and conditions of the Offer, all owners (whether registered or unregistered) of Shares (other than the parties to the Share Purchase and Share Subscription Agreement) are eligible to participate in the Offer at any time prior the closure of the Offer.

3. Statutory approvals and the current status

As on the date of the PA, Daiichi Sankyo had received the approval of the Foreign Investment Promotion Board ("FIPB"), and the Reserve Bank of India ("RBI") to acquire 68,85,000 equity shares of Zenotech pursuant to the Offer. However, in view of the increase in the offer size to 68,86,000 fully paid-up equity shares of Zenotech, and as disclosed in the Second Corrigendum, Daiichi Sankyo had made applications with both the FIPB and the RBI to acquire the additional shares pursuant to the Offer.

Daiichi Sankyo has since received the approval of the FIPB, Government of India, to acquire up to such number of equity shares that would represent 20% of the share capital of Zenotech computed in the manner prescribed under the Regulations.

With the receipt of the approval from the FIPB, the only pending statutory approval in connection with the additional shares remains that of the RBI.

4. The Acquirer accepts full responsibility for the information contained in this Corrigendum and its obligations under the Regulations.

All other terms and conditions of the Offer remain unchanged. The terms used but not defined in this Corrigendum shall have the same meaning as assigned in the PA, the First Corrigendum, the Second Corrigendum, the LOF and/ or the Announcement. This Corrigendum will also be available on the SEBI website www.sebi.gov.in as well as on the website of BSE www.bseindia.com.

Issued by the Manager to the Offer	Financial Advisor to the Acquirer
For and on behalf of the Acquirer ICICI Securities **ICICI Securities Limited** ICICI Centre, H.T. Parekh Marg, Churchgate Mumbai 400 020, INDIA Tel: +91 22 2288 2460, Fax: +91 22 2282 6580 Contact Person: Neha Arora E-mail: projectzorro@icicisecurities.com	NOMURA **Nomura Securities Co., Ltd.** 1-9-1, Nihonbashi, Chuo-ku, Tokyo 103-8011, JAPAN

Place: Mumbai

Date: August 4, 2009

Size: 31x16 cms